

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1997

Date of Decision: 20.2.97

Shri K.V. Pasadrao

Petitioner/s

Applicant in person.

Advocate for the
Petitioner/s

V/s.

Union of India and others

Respondent/s

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri M.R. Kolhatkar, Member (A)

Hon'ble Shri

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY:1

Original Application No. 191/97

Thursday the 20th day of February 1997.

CORAM: Hon'ble Shri M.R. Kolhatkar, Member (A)

Karpurapu Vara Prasadarao
Residing at 12 Mukund Apartments
Gandharva Nagari
Nasik Road.

... Applicant.

Applicant in person.

V/s.

Union of India through
The ~~Finance~~ Secretary (C&C)
Ministry of Finance
Department of Economic Affairs
North Block
New Delhi.

The Deputy General Manager
The India Security Press
Nashik Road.

The Deputy General Manager
The Currency Note Press
Nashik Road.

... Respondents.

O R D E R (ORAL)

¶ Per Shri M.R. Kolhatkar, Member (A)

In this O.A. the applicant has sought
the following reliefs.

1. After perusal of reply filed by the respondents, Hon'ble CAT pleased to direct the respondents to deduct the OT payment to the applicant for which he is not entitled.
2. Hon'ble Tribunal be pleased to direct the respondent No.1 to gear up the administration in Public interest and introduce the CARD Punching System so that crores of rupees will be saved per annum to the Govt. and Discipline will be created by eliminating the late marks which are due to normal practices. The favourism is kept to the extent of minimum by card punching system as everybody will be subjected to the same procedure.

: 2 :

2. Relief No.1 discloses no cause of action.
It depends on the reply to be filed. Relief No.2 is
in the nature of PIL for which the Tribunal has no
jurisdiction. The O.A. is therefore dismissed at
the admission stage ~~itself~~.

3. Copy of the order be given to the parties.

M.R.Kolhatkar

(M.R. Kolhatkar)
Member(A)

NS